

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 96 of 2020

IN THE MATTER OF:

Mr. D.S. Reddy

...Appellant

Versus

Eco Drilling Fluids Pvt. Ltd. & Ors.

...Respondents

Present:

For Appellant: Mr. Mukesh Rana and Ms. Mamta, advocates.

**For Respondent: Ms. Shradha Agrawal, Advocate for R-1
Ms. Prachi Johri, Advocate for RP.**

O R D E R

20.02.2020 Learned Counsel for the both sides state that the matter is settled between the Parties. It is stated that 'Committee of Creditors' is yet not constituted. The parties may file copy of the settlement before next date.

List the Appeal in Orders category on **2nd March, 2020**.

Interim Order to continue till next date.

[Justice A.I.S. Cheema]
Member (Judicial)

[Justice A.B. Singh]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)